

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.932/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017

NAME OF THE COMPANY : EN Quest Project Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 391(1) to 394

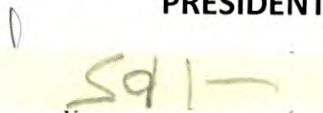
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Chetana Kandpal	Company Prosecutor	For ol, Delhi	Chetana Kandpal
2.	Ashish Maddhe	Adv. C.B.	Adv. C.B.	Ashish Maddhe

ORDER

Learned counsel for the petitioner states that the observation/objection raised by the Regional Director shall be replied as early as possible but not later than a week.

List for arguments on 26.05.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

11.05.2017
Vineet